BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL.

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 350/ 2022

IN THE MATTER OF:

MAHESH KUMAR ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH ...RESPONDENT

NDOH: 12.02.2024

INDEX

S. No.	PARTICULAR	PAGE NO.
1.	REPLY ON BEHALF OF THE PROJECT PROPONENT TO THE REPORT DATED 19.12.2023 FILED ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD (UPPCB)	01 TO 08
2.	AFFIDAVIT OF MR. AKASH BAJPAYEE	09-10
3.	Copy of the Zila Parishad Adhiniyam	11-14

Date: 08.12.2024

Place: New Delhi

Answering Respondent

PROJECT PROPONENT
MR. AKASH BAJPAYEE

Through

(Sahil A. Garg Narwana)
B/6, Panchsheel Enclave, New Delhi – 17
+91 9643000033
narwanaoffice10@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL.

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 350/ 2022

IN THE MATTER OF:

MAHESH KUMAR ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH ...RESPONDENT

REPLY ON BEHALF OF THE PROJECT PROPONENT TO THE REPORT DATED 19.12.2023 FILED ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD (UPPCB)

MOST RESPECTFULLY SHOWETH:

1. The present reply is being filed on behalf of the Project Proponent (Mr. Akash Bajpayee) in compliance with the order dated 21.12.2023. The present Original Application is pending adjudication before this Hon'ble Tribunal and is next listed on 12.02.2024.
2. This Hon'ble Tribunal vide order dated 06.10.2023 directed the UPPCB to submit a report on issues relating to allegations of violation of environmental norms by the brick kilns at Raebareli, Uttar Pradesh (*hereinafter referred to as the 'brick kiln)*. In compliance with that order the UPPCB submitted a report dated 19.12.2023 before this Hon'ble Tribunal (*hereinafter referred to as the 'Report')*

PRELIMINARY SUBMISSIONS:

आकाश कुमार बाजपेई

3. It is submitted that the Report, however, has brought on record the present factual status of the factory, i.e., the factory is closed and not functional at this moment, but the Report has several glaring self-evident errors, inconsistencies and gaps, which render the remaining contents of the report unusable for taking any decision affecting the operation of brick kilns.

4. **Establishment of Brick Kiln:**

4.1. The brick kiln was established by the father of the present Project Proponent Late Sh. Mr. Santosh Kumar Bajpayee, in the year 1998-99 in compliance with the byelaws of Zila Parishad Adhiniyam, 1961 Adhiniyam No. 33 of 1961 as were prevalent at that time. Copy of the Zila Parishad Adhiniyam, 1961 is annexed herewith and marked as Annexure R1.

4.2. In view of the prolonged illness of Mr. Santosh Kumar Bajpayee, the requisite permissions could not be renewed from the concerned departments after the year 2014. Consequently, the operation of the brick kiln was closed in the year 2014. Considering the unforeseeable circumstances including lockdown during Covid – 19 and sudden demise of Mr. Santosh Kumar Bajpayee, the Project Proponent could not apply for renewal of the requisite permissions earlier.

अमरेन्द्र कुमार बाजपेयी

4.3. The factory not being functional after the year 2014 is apparent from the office records as also recorded by the Report dated 19.12.2023. It is further submitted that the Applicant/ project proponent has not indulged in any buying or selling of material related to brick kiln which is also recorded by the Report. Relevant portion as recorded in Para No. 6 of the Report has been reproduced hereinbelow

इसके उपरांत ईंट भट्ठा से सम्बंधित कोई निर्माण,ख़रीद बिक्री का कार्य प्रदर्शित नहीं किया गया है|

Moreover, in the Letter dated 09.09.2022 issued by the UPPCB (**Internal Page No. 95 of the Judicial Court File**), it was observed that at the time of inspection of 28.05.2022 and 18.06.2022, the Brick Kiln was not operational.

It is further submitted that in Report dated 23.01.2023 (**Internal Page No. 106 of the Judicial Court File**), it was categorially observed that on 09.01.2023, at the time of inspection of the Brick Kiln, on asking questions to the local residents about the working of the Brick Kiln, it was informed by local residents that the Brick Kiln is not operational since last many years. The relevant paragraph of the Report is reproduced hereinbelow:

आकाश कुमार बाजपेयी

(9)

'ईंट भट्टे के स्थानीय निरीक्षण दिनांक 09.01.2023 के दौरान स्थानीय निवासियों से ईंट भट्टे के संबंध में पूछताछ की गई| पूछताछ के दौरान स्थानीय निवासियों द्वारा दी ईंट भट्टे का गत वर्षों से संचालित नहीं होना अवगत कराया गया|'

4.4. The factory was previously operated through the Regional Office's consent Order No. 71 (Air) Order/ 10-11 dated 13.09.2010 for the period 02.08.2010 to 31.12.2014.

5. Applicability of Zila Parishad Adhiniyam, 1961 Byelaws

5.1. It is submitted that the Brick Kiln has been established in the year 1998-99, which is prior to the Uttar Pradesh Brick Kiln (Sitting Criteria for Establishment) Rules, 2012. Therefore, the Zila Parishad Adhiniyam, 1961 Byelaws will be applicable on the above brick kiln and therefore the site of the brick kiln is as per the byelaws of the Zila Parishad Adhiniyam, 1961.

5.2. Uttar Pradesh Brick Kiln (Sitting Criteria for Establishment) Rules, 2012 are in force from the date of its publication in the Gazette i.e., 27.06.2012. In the provision of Rule 7 of the said Rules (**Internal Page No. 38 of the Judicial Court File**), there is a provision that any brick kiln which was established/ in operation earlier but was not in operation in the last season, wants to operates or change the name/ ownership and have valid consent under Air (Pollution

आशिक कुमार वार्ष्णेय

Prevention) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 may operate the same, if he informs the State Board in writing but he shall be bound to comply with all the conditions, subject to which **consent was granted**.

6. **Proximity to School and Hospital:**

6.1. It is submitted that as per Zila Parishad Adhiniyam, 1961, any hospital, public building, Abadi and schools cannot be under the area of 200 meters from the Brick Kiln. In the present case, it is stated in the Report that the distance of Primary School, Korawa is at alleged distance of 200 meters, the distance of A.N.M. Centre is at the distance of 250 meters and Village, Harkishan Kheda at the distance of 300 meters at the north from the Brick Kiln.

6.2. However, it is respectfully submitted that the said Primary School is more than 200 meters (approximately 250-300 meters) away from the Brick Kiln and thus the Report does not provide true and correct facts regarding the same.

6.3. It is submitted that the nearby Ramganga College was established in 2014-15 whereas the NOC obtained by the college was in the year 2013-14 which is way later than the establishment of Brick Kiln which was having all requisite permissions to operate since the year 1998-99. Therefore, distance of Brick Kiln from the college cannot operate as a bar for the Brick Kiln keeping in view the permissions

already obtained by the Brick Kiln way prior to the establishment of the College.

6.4. That as per, Zila Parishad Adhiniyam, 1961, the Mango Tree Gardens cannot be within 1.5 Kms in the direction of East to West and not within the distance of 300 meters in the direction North to South. It is pertinent to note that the Rules, 1961 provide that the minimum total area of these gardens has to be not less than 2.5 acres. In the present case, the Report mentions that approximately 30 mangoes trees, plantation of Kathal, Sagoon and Neem etc. are present in the north direction of the Brick Kiln but it is pertinent to note that the nowhere in the Report, the distance or the area of the these plantations are mentioned. It is respectfully submitted that in the present case, the area of these plantations are much lesser than 2.5 acres. Moreover, the Rules, 1961 does not mention about the restrictions for Kathal, Neem, Sagoon etc. It is further submitted that these plantations are not covered under fruitful trees/ gardens except mango trees. Therefore, the alleged fact that 500 Kathal plants are found in the west direction also does not bar any operation of the Brick Kiln on bare perusal of the Rules, 1961.

7. In light of the above, the Answering Respondent respectfully submits that the allegations raised in the Original Application and the Report dated

19.12.2023 are baseless which does not take into consideration the historical compliance of the brick kiln with the regulations in place at the time of its establishment.

8. It is submitted that though the Brick Kiln of the Answering Respondent is non operational since the year 2014 and thus not in violation of any of the laws in force. However, the Answering Respondent seeks liberty from this Hon'ble Tribunal to operate the Brick Kiln in future after obtaining all the requite permissions from the UPPCB and other concerned departments.

9. The Answering Respondents undertakes to adhere to all rules and regulations for the operation of the brick kiln as outlined by the concerned authorities in the future.

PRAYER:

In the facts and circumstances of the case and in the interest of justice, the Answering Respondent most humbly prays that this Hon'ble Court may be pleased to:

(a) Set aside the Report dated 19.12.2023 submitted by UPPCB except the fact wherein the present status of the Brick Kiln is mentioned to be closed and non-operational since the year 2014;

(b) Grant liberty to the Answering Respondent to operate the Brick Kiln in future after obtaining all the requite permissions from the UPPCB and other concerned departments.

(c) Pass any such further orders as this Hon'ble Court may deem fit.

Date: 08.12.2024

Place: New Delhi

Answering Respondent

आकाश कुमार बाजपेई

PROJECT PROPONENT
MR. AKASH BAJPAYEE

Through

(Sahil A. Garg Narwana)
B/6, Panchsheel Enclave, New Delhi – 17
+91 9643000033
narwanaoffice10@gmail.com

(9)

NOTARIAL NOTARIAL

NOTARY
Vinay Kumar Shukla
Advocate
GOVT. OF UTTAR PRADESH

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL.

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 350/ 2022

<u>IN THE MATTER OF:</u>

MAHESH KUMAR ...APPLICANT

VERSUS

STATE OF UTTAR PRADESH ...RESPONDENT

<u>AFFIDAVIT</u>

I, Akash Bajpayee S/o Late Sh. Santosh Bajpayee, Aged 36 years, R/o Village Korba Block, PS Sareni, Tehsil Lalganj, Distt. Rae Bareli, Uttar Pradesh, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I being the Answering Respondent, I am well conversant with the facts of the case and competent to swear this affidavit.
2. That the contents of the accompanying Reply have been drafted by my counsel under my instructions and contents of the same may be read as part and parcel of the present affidavit. The contents of the same have been explained to me in my vernacular and the same are true and correct to the best of my knowledge.

आकाश कुमार बाजपेई

DEPONENT

VERIFICATION:

Verified at _______ on this ___ day of February 2024, that the contents of my above affidavit are true and correct to my knowledge, no part of it is false and nothing has been concealed therein.

NOTARY
Vinay Kumar Shukla
Advocate
GOVT. OF UTTAR PRADESH

28/03/2024

आकाश कुमार बाजपेई

DEPONENT

Scanned with OKEN Scanner

I Identified Mr/Mrs. ______ who has Signed/Put This Thumb before me.

8.2.024

यह घोषणा पत्र/शपथपत्र आज

श्री

पुत्र/पत्नी

ने प्रस्तुत किया जिनकी पहचान श्री

ने की और मेरे समक्ष सम्पूर्ण विषय को

और अपने हस्ताक्षर/चिह्न अंगूठा का निशान लगाया

अतः मैं इस घोषणा पत्र/शपथपत्र को प्रमाणित करता।

NOT...

GOVT. OF UTTAR PR...

2024

सं0 [illegible]/33/[illegible]/21 ए (41-47) दिनांक 21 अक्टूबर, 1982

<u>विज्ञप्ति</u>

उत्तर प्रदेश क्षेत्र समिति जिला परिषद अधिनियम-1961 (अधिनियम संख्या-33-1961) की धारा-143 के साथ पठित धारा-239 (2) (5) (4) के अन्तर्गत अधिकारों का प्रयोग करते हुए जिला परिषद रायबरेली द्वारा अपने प्रबन्ध के अन्तर्गत जनपद-रायबरेली के ग्रामीण क्षेत्रों में ईंट भट्ठा, टाइल्स, खपड़ा, चूना तथा सुर्खी-भट्ठों आदि को नियंत्रित एवं विनियमित करने के उद्देश्य से निम्न लिखित संशोधित उपविधियाँ बनाई गयी हैं। मैं एस0के0 बाजपेयी, आयुक्त, लखनऊ मण्डल, लखनऊ इस संशोधन की पुष्टि उक्त अधिनियम के नियम-242 (2) में प्रदत्त अधिकारों का प्रयोग करते हुए करता हूँ। यह उपविधियाँ गजट में प्रकाशित होने की तिथि से प्रभावी होंगी। उक्त उपविधि के गजट में प्रकाशन के साथ ही साथ विज्ञप्ति संख्या 5421/21ए-10(73-74) दिनांक 7-9-74 तथा 4554-451/21ए-39(81-82) दिनांक-14-7-83 द्वारा प्रकाशित एवं लागू उपविधियाँ स्वतः निरस्त समझी जायेंगी।

<u>संशोधित उपविधियाँ:-</u>

(1) कोई भी व्यक्ति, कम्पनी, पार्टनरशिप, फर्म तथा अन्य संस्था, राजकीय विभाग, राज्य सरकार द्वारा दिये गये ठेके के ठेकेदार या स्थानीय संस्थायें आदि जनपद-रायबरेली के ग्रामीण क्षेत्रों में ईंट भट्ठा, टाइल्स, खपड़ा, चूना व सुर्खी आदि बिना जिला परिषद रायबरेली से लाइसेन्स प्राप्त किये न बनायेगा, न फूकेगा और न बनवायेगा और न फुंकवायेगा।

(2) इन उपविधियों के अन्तर्गत दिया जाने वाला अनुज्ञा पत्र निम्नलिखित शर्तों पर दिया जायेगा।

(अ) आबादी, सार्वजनिक बाजार, अस्पताल, विद्यालय ऐसी इमारतें अथवा स्थान जो ज्वलनशील पदार्थ एकत्र करने के प्रयोग में लाये जाते हैं, से ईंट भट्ठा, टाइल्स अथवा खपड़ा, चूना व सुर्खी 200 मीटर की दूरी के अन्दर न बनाया या फूंका जायेगा; न ही बनवाया या फुंकवाया जायेगा।

(ब) सार्वजनिक, राष्ट्रीय तथा राजमार्ग के मध्य से 50 मीटर, अन्य मार्गों के मध्य से 25 मीटर के भीतर किसी भट्ठे का निर्माण नहीं किया

जायेगा और न ईंट, टाइल्स, खपड़ा, चूना या सुर्खी आदि फूँका जायेगा और न ईंट तथा खपड़ा आदि एकत्रित किया जायेगा और न उसके बनाने व निर्माण करने या फूँकने का प्रयत्न किया जायेगा।

(ख) (1) आम के बाग से पूर्व-पश्चिम दिशा में ईंटों के भट्ठों की दूरी 1.5 कि0मी0 से कम नहीं होनी चाहिये। उत्तर-दक्षिण में यह दूरी 500 मीटर से कम नहीं होनी चाहिये।

(ख) (2) उपरोक्त निर्धारित दूरी केवल उन आम देशी फलपट्टी/बागों पर लागू होगी, जिसका क्षेत्रफल अकेले अथवा कई बागों का संयुक्त रूप से ढाई एकड़ से कम न हो। आम के बागों तथा उसकी पौधशालाओं (नर्सरी) में कोई अन्तर नहीं माना जायेगा जो एक दूसरे से मिले हों। मुख्य अधिकारी/अथवा उनके द्वारा अधिकृत जिला परिषद के कार्य अधिकारी लाइसेन्सिंग अधिकारी होंगे।

(3) इन उपविधियों के अन्तर्गत लाइसेन्स की अवधि प्रत्येक वर्ष 1 अक्टूबर से 30 सितम्बर तक होगी।

(4) इन उपविधियों के किसी प्रकार के उल्लंघन पर लाइसेन्स अधिकारी को अनुज्ञा पत्र निरस्त करने, निलम्बित करने अथवा स्थगित करने का अधिकार होगा।

(5) लाइसेन्सिंग अधिकारी के किसी आदेश के विरुद्ध 30 दिन के अन्दर अध्यक्ष जिला परिषद को अपील की जा सकती है, जिस पर निर्णय अन्तिम एवं बाध्यकारी होगा।

(6) अनुज्ञा-पत्र का आवेदन निर्धारित रूप पत्र पर किया जायेगा, जो निर्धारित शुल्क जमा कर परिषद कार्यालय से प्राप्त किया जायेगा। इसका मूल्य नये भट्ठे हेतु 10/=रू0 प्रति आवेदन पत्र तथा नवीनीकरण के लिए 5/=रू0 प्रति आवेदन पत्र होगा।

(7) अनुज्ञा-पत्र , आवेदन पत्र के साथ ईंटा, टाइल्स, चूना आदि के बनाने या फूँकने के स्थल का राजस्व अभिलेख जो 6 माह से पूर्व का न हो, प्रस्तुत करना होगा। यदि किसी दूसरे से स्थल लिया गया हो तो उसका इकरारनामा राजस्व विभाग द्वारा निर्धारित नियमों के अन्तर्गत कराकर प्रस्तुत करना होगा।

(8) शुल्क निम्नलिखित होगा:-

(अ) चिमनी ईंट भट्ठा	2,000-00 वार्षिक
(ब) बिना चिमनी के ईंट भट्ठा अनुज्ञा-शुल्क पत्र	100-00 वार्षिक
(स) टाइल्स अनुज्ञा-शुल्क	500-00 वार्षिक
(द) चूना या सुर्खी इंजन की शक्ति द्वारा बनाने या फूँकने का अनुज्ञा पत्र शुल्क	500-00 वार्षिक

(3)

(5) चूना या सुर्खी-भट्ठा चक्की द्वारा बनाने या फूंकने का अनुज्ञा-शुल्क 100-00 वार्षिक

(9) ईंट भट्ठा, चूना, सुर्खी, टाइल्स आदि बनाने के प्रारम्भिक कार्य करने से एक माह पूर्व आवेदन पत्र कार्यालय जिला परिषद-रायबरेली को दिया जायेगा। नवीनीकरण की दशा में यदि कार्य बराबर जारी रखना चाहते हैं तो पूर्व अनुज्ञा-पत्र की तिथि के समाप्त होने के कम से कम एक माह पूर्व आगामी वर्ष का अनुज्ञा-पत्र प्राप्त करना आवश्यक होगा।

(10) कोई व्यक्ति, फर्म, कम्पनी आदि कोई ऐसी सूचना नहीं देंगे, जो असत्य हो या इन उपविधियों से सम्बन्धित कोई ऐसी सूचना जिसका जिनका अध्यक्ष, अपर मुख्य अधिकारी, कार्य अधिकारी, कर अधिकारी तथा जिला-परिषद का कोई अन्य कर्मचारी, जिसकी नियुक्ति इस कार्य के लिये की गई हो, मांगे तो देने से इन्कार नहीं करेंगे।

(11) भट्ठे की ईंटों पर बनाने का वर्ष तथा भट्ठा या फर्म का नाम, उसका चिन्ह या ट्रेड मार्क अंकित करना अनिवार्य होगा।

(12) ईंट भट्ठा, सुर्खी, चूना, टाइल्स मालिक यदि लाइसेन्स अधिकारी के किसी आदेश का पालन न करें तो उनके विरुद्ध धारा-133 सी0आर0पी0 सी0 के अधीन कार्यवाही जिला प्रशासन द्वारा की जायेगी।

(13) 1, अक्टूबर से 30 अक्टूबर तक नवीनीकरण करने पर 300/- रुपये का विलम्ब शुल्क जमा करना होगा। उसके उपरान्त लाइसेन्स न लेने पर भट्ठा मालिक के विरुद्ध चालान की कार्यवाही की जायेगी।

(14) ये उपविधियां गजट में प्रकाशन की तिथि से लागू होंगी।

:दण्ड:-

उत्तर प्रदेश क्षेत्र समिति एवं जिला परिषद अधिनियम-1961 की धारा-240 के अधीन प्रदत्त अधिकारों का प्रयोग करते हुए जिला परिषद रायबरेली यह निर्देश देती है कि जो व्यक्ति इन उपविधियों का उल्लंघन करेगा वह अर्थ-दण्ड से दण्डनीय होगा, जो अंकन 1000 250/= रु0 तक होगा और यदि ऐसा उल्लंघन जारी रहे तो अतिरिक्त अर्थ-दण्ड से दण्डित होगा जो प्रथम दोष सिद्ध के पश्चात ऐसे प्रत्येक दिन के लिये जिसके बारे में यह सिद्ध हो जाय कि उसमें अपराधी अपराध करता रहा है, 10/= रु0 प्रति दिन तक अर्थ-दण्ड हो सकेगा अथवा अर्थ दण्ड का

भुगतान, न किया जाये तो कारावास से दण्डित किया जायेगा, जो तीन मास तक हो सकेगा ।

(एस०डी० नागर)
आयुक्त,
लखनऊ मण्डल, लखनऊ।

पृ०सं० एवं दिनांक उपरोक्त-

1- प्रतिलिपि संशोधित उपविधियों की दो प्रतियों सहित अधीक्षक, मुद्रण एवं लेखन सामग्री, उ०प्र० इलाहाबाद को इस अनुरोध के साथ प्रेषित कि वह कृपया प्रश्नगत विज्ञप्ति को राजकीय गजट के अगले अंक में छापने तथा प्रकाशित गजट की दो प्रतियाँ इस कार्यालय एवं सम्बन्धित निकाय को भी भिजवाना सुनिश्चित करें।

2- प्रतिलिपि अध्यक्ष, जिला परिषद, रायबरेली को उनके पत्रांक 1146/जि०प०रि०/92-93, दिनांक 19-9-92 के संदर्भ में सूचनार्थ ।

(एस०डी० नागर)
आयुक्त,
लखनऊ मण्डल, लखनऊ।

फोटो प्रति प्रमाणित

अपर मुख्य अधिकारी
जिला परिषद, रायबरेली